

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA/020/385/2015  
Date of Order : 08-06-2018

Between :

1. T.Manikyam w/o late T.Krupanandam,  
Ex.Keyman/P.Way/S/Bza,Agaed 50 years, Door No.17-21-9E,  
Behind RCM Church, AllauddhinStreet, Pezzonipet Pet,  
Vijayawada-AP.
2. T.Maria Kumar s/o Ldate T.T.Krupanandam,  
ExKeyman/P.Way/S/Bza,Aged 50 years, Door No.17-21-9E,  
Behind RCM Church, AllauddhinStreet, Pezzonipet Pet,  
Vijayawada-AP. ....Applicants

AND

1. Union of India, Ministry of Railway,  
Represented by its The General Manager,  
South Central Railway, RAilnilayam,  
SECUNDERABAD, Telangana State.
2. The Divisional Railway Manager,  
South Central Railway,  
Vijayawada Division, AP.
3. The Sr. Divisional Personnel Officer,  
South Central Railway,  
Vijayawada Division, AP.
4. T.Jyothi s/d/o late T.Krupanandam,  
Ex.Keyman/P.Way/S/BLA,  
Door No.17-21-9E,  
Behind RCM Church, AllauddhinStreet, Pezzonipet Pet,  
Vijayawada-AP.  
(Impleaded vide order in MA No.988/2016,  
dt. 21.2.2017) ....Respondents

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Counsel for the Applicant: Mr. B. Rajesh Kumar

Counsel for the Respondents : Mr.K.M.J.D.Shyama Sundari, SC for Rlys

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member )

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Though the case is posted under the heading 'FOR DISMISSAL', none appeared for the applicant. Learned Standing Counsel for Respondents present.

2. Accordingly the case is dismissed for non-prosecution. No order as to costs.

(R.KANTHA RAO)  
JUDICIAL MEMBER

Dated : 08<sup>th</sup> June, 2018.  
Dictated in Open Court.

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